

5. Shri Debabrata Mookerjee,
6. Shri Dahyabhai V. Patel,
7. Shri M. Govinda Reddy,
8. Shri p. N. Sapru,
9. Shri M. C. Setalvad, 10. Shri Triloki Singh.

Under sub-rule (1) of rule 192 of the said Rules, the Chairman has appointed Shrimati Violet Alva to be the Chairman of the Committee.

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL, 1967.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Madam, I move for leave to introduce a Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI FAKHRUDDIN ALI AHMED: Madam, I introduce the Bill.

SHRI ARJUN ARORA (Uttar Pradesh): I congratulate the Minister on his bringing in this Bill.

SHRI A. M. TARIQ (Jammu and Kashmir): We congratulate the Minister on this and we are proud of him. But I would like to have one thing from him, whether the hotel industry will be covered in this Bill—SHRI BHUPESH GUPTA (West Bengal): Madam, one enquiry. I want to know whether pending the consideration of this Bill orders will be issued

not to issue licences to Birlas or show any favour till we enact this legislation.

THE DEPUTY CHAIRMAN: All the statements have been laid. Regarding the statement laid on the Cochin Shipyard _____

SHRI P. K. KUMARAN (Andhra Pradesh): Can we ask clarifications?

THE DEPUTY CHAIRMAN: Copies of that are herewith the Secretary. On that statement you can ask questions after lunch,

Mr. Abid Ali, you may raise your issue, the Chairman has permitted, after lunch.

The House stands adjourned till 2.30. P.M.

The House then adjourned for lunch at fourteen minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, The VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): in the Chair.

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, I have to ask questions. Which item will be taken up first?

SHRI M. P. BHARGAVA (Uttar Pradesh): Let us take up Bill for introduction; let that be introduced.

SHRI K. CHANDRASEKHARAN (Kerala): The Bill has already been introduced.

SHRI M. P. BHARGAVA: May I make a submission for the consideration of the House? I suggest that Diwan Chaman Lal's..

SHRI BHUPESH GUPTA: On a point of order -----

SHRI DAHYABHAI V. PATEL (Gujarat): We were told that questions would be taken up first.

SHRI P. K. KUMARAN (Andhra Pradesh): About the Cochin Shipyard we want to ask clarifications.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): We will take up the items one by one. Now, about the Cochin Shipyard.

RE. STATEMENT ON COCHIN SHIPYARD

SHRI K. CHANDRASEKHARAN (Kerala): Regarding the statement on the Cochin Shipyard, may I know from the hon. Minister (a) when the work in connection with the Indian Shipyard at Cochin would commence; (b) when he expects to complete the preliminaries in this regard; (c) whether the hon. Finance Minister now in Japan would be talking over this matter regarding technical collaboration with Mitsubishi Company and their agents there; (d) what is the extent of expenditure that is proposed to be incurred during the Fourth Five Year Plan and (e) what is the stage of work that would be actually completed before the end of the Fourth Five Year Ffcm?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): shall I reply together?

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA): Yes.

SHRI P. K. KUMARAN (Andhra Pradesh): Mr. Vice-Chairman, this has been a project which has been pending for the last several years. I would like to know whether the decision that has been just now announced is a final decision or whether this will again be kept pending while in the process of finalising the Fourth Five Year Plan. Secondly, in the earlier stages there was some sort of understanding between Messrs. Mitsubishi Heavy Industries and the Government of India regarding the constructions of these carriers. Now, since the size of these carriers is to be increased

-in/tCTJC R

to 66,000 dwt, Messrs. Mitsubishi Heavy Industries have indicated their interest in the project. There is no understanding with them as yet. May I know how long it will take for the Government to come to an understanding with these Japanese collaborators? And when is the actual work likely to TOMTRerice?

श्री विमलकुमार : मद्रास राज्य की कोचीन शिपयार्ड (मध्य प्रदेश) : उपसभापति महोदय, पहला प्रश्न मेरा यह है कि यह विशाखापटनम में जो हिन्दुस्तान शिपयार्ड है वहां पर हम को नुकसान हो रहा है और बावजूद हमारे सारे प्रयत्नों के हमारी जितनी पूंजी वहां पर लगी थी उससे दोगुना हमने वहां पर नुकसान भोग लिया तो वह गलती वहां पर दोहराई न जा सके इसके लिये हम क्या प्रयत्न कर रहे हैं ? ऐसा तो नहीं है कि यहां पर भी हम एक घाटे का व्यवसाय प्रारम्भ करने लगे जबकि वहां एक घाटे का व्यवसाय कर ही रहे हैं ।

दूसरी बात यह है कि इस कोचीन में जो हम शिपयार्ड कायम कर रहे हैं इसका पूरा प्रोजेक्ट हमने तैयार कर लिया है और प्रोजेक्ट तैयार करने के बाद जो योजना बनी थी उसमें कितने वर्षों के बाद मुनाफे या बराबरी पर हम रहने वाले हैं इसका भी कुछ इंडिकेशन है अथवा नहीं ।

तीसरी बात यह है कि यह जो हमारे यहां पर कमियां विशाखापटनम शिपयार्ड में हैं उन कमियों को मटेनन्स रखते हुए यहां पर हम और विशेष कौन से ऐसे कदम उठा रहे हैं जिससे हम को वहां को भूँ दोहरानी न पड़े ?

SHRI KESAVAN (THAZHAVA) (Kerala): Before the last general elections, the foundation-stone for the construction of the Shipyard was laid by Mr. Raj Bahadur, the then Minister. Now, a statement has been made by the Minister before this House that it has been decided to set up the Shipyard, so, may I take it that this may